

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 799 of 2019

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2021**

Name of the Company: Symbosa Cranito Pvt Ltd
V/s
K-Mark Bizsol Pvt Ltd

Section: 9 Insolvency and Bankruptcy, 2016.

ORDER

This case was heard and reserved for order on 10.02.2021. The order yet to be passed and pronounce in the meantime, Learned Counsel Mr. Tirth Nayak appeared for the Corporate Debtor and brought to our notice that the Corporate Insolvency Resolution Process has already initiated against the same Corporate Debtor i.e. **K-Mark Bizsol Pvt Ltd** ., vide its order dated **15.02.2021** in **CP(IB) No. 310 of 2020**. In view of this, the present IB Petition becomes infructuous. Hence, the matter stands disposed of.

The Operational Creditor is at liberty to approach IRP/Resolution Professional to lodge its claim and Resolution Professional to consider the same as per the Rules. Further, the liberty is granted to revive this proceeding in case Corporate Insolvency Resolution Process of the Corporate Debtor is set aside.

Accordingly, CP(IB) No. 799 of 2019 stands disposed of being infructuous.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 18th day of February, 2021.